

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**CP 540/2015  
In  
OA 3171/2014**

**this the 24<sup>th</sup> day of November, 2015**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Nagender Prasad  
S/o Shri Dwarka Prasad  
R/o Village ETWA, Post Vjhara  
Distt. Pratapgarh  
Uttar Pradesh  
(By Advocate: Shri R.K.Shukla )

.... Petitioner

**VERSUS**

Shri A.K.Puthia  
The General Manager  
Northern Railway  
Baroda House  
New Delhi  
(By Advocate: Shri D.K.Chaubey for Shri Satpal Singh  
Shri V.S.R.Krishna )

**ORDER (ORAL)**

**By Hon'ble Mr.V. Ajay Kumar,**

When this matter is taken up for hearing, it is submitted by the learned counsel for the applicant that the respondents have complied with the order of this Tribunal by passing a speaking order.

2. In the circumstances, the Contempt Petition is closed. Notices issued to the respondents are discharged. However, the applicant is at liberty to question the order now passed by the respondents, if he is still aggrieved, in accordance with law. No costs.

**(SHEKHAR AGARWAL)  
Member (A)**

**(V. AJAY KUMAR)  
Member (J)**

